

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition for Special Leave to Appeal (Crl.) No.8182/2024

(Arising out of impugned final judgment and order dated 30-05-2024 in CRMWP No. 11304/2021 passed by the High Court Of Judicature at Allahabad)

SURESH KUMAR AGARWAL & ORS.

Petitioner(s)

VERSUS

STATE OF U.P. & ORS.

Respondent(s)

(IA No. 133272/2024 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT, IA No. 133273/2024 - EXEMPTION FROM FILING O.T.)

Date : 23-09-2024 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE ABHAY S. OKA
HON'BLE MR. JUSTICE PANKAJ MITHAL

For Petitioner(s) Mr. Divyesh Pratap Singh, AOR
Ms. Shivangi Singh, Adv.
Mr. Amit Sangwan, Adv.
Ms. Sneha Chandna, Adv.
Mr. Jay Veer Yadav, Adv.

For Respondent(s) Mr. K Parmeshwar, Sr. A.A.G.
Ms. Sakshi Kakkar, AOR

Mr. Gaurav Agarwal, Sr. Adv.
Ms. Parisha Vishnoi, Adv.
Mr. Arjun Vishnoi, Adv.
Mr. Rakesh Sharma, Adv.
Ms. Yashvi Aswani, Adv.
Ms. Pallavi Pratap, AOR

UPON hearing the counsel the Court made the following
O R D E R

List on a non-miscellaneous day i.e. 28th January, 2025.

In the meanwhile, interim relief granted by this Court to continue.

(KAVITA PAHUJA)
ASTT. REGISTRAR-cum-PS

(AVGV RAMU)
COURT MASTER (NSH)